

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-283/ND/2020**

IN THE MATTER OF:

M/s. Kapila Colours Pvt. Ltd.

...PETITIONER

Vs.

M/s. Samtex Desing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Dinesh Doshi,
Advocate**

For the Respondent/ Corporate-debtor

**:Mr. Aniruddha
Deshmukh, Advocate**

ORDER

Heard the submissions made by the counsel for the operational-creditor. Counsel for the operational-creditor has submitted that fresh "Vakalatnama" has been filed by correcting the date and the same is taken on record. Advocate Mr. Anirudh who has appeared on behalf of the corporate-debtor offered to file "Vakalatnama" within 3 days, and reply within 10 days. Post the matter to 03.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**